

**FORM A
PUBLIC ANNOUNCEMENT**

Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRIKANTH INTERNATIONAL PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Srikanth International Private Limited
2.	Date of incorporation of corporate debtor	15 th March 2018
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4.	Corporate identity no. / limited liability identification no. of corporate debtor	U74999TG2018PTC123028
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 1-30-238/163, Telecom Colony, Kanajiguda, Hyderabad, Telangana 500015, India.
6.	Insolvency commencement date in respect of corporate debtor	30 th June 2022 (Order received on 12 th July 2022)
7.	Estimated date of closure of insolvency resolution process	27 th December 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mayur Rajendrakumar Popat IBBI registration no.: IBBI/IPA-001/IP-P-01918/2020-21/13046
9.	Address and e-mail of the interim resolution professional, as registered with the Board	802, Sainath Heights, Besides Iscon Temple, Near Harinagar Crossing, Vadodara – 390 021 Email: mayurpopat2002@gmail.com Mob. No.: 8000334511
10.	Address and e-mail to be used for correspondence with the interim resolution professional	425, Lotus Elite, Gotri Sevasi Road, Besides OSIA Hypermarket, Vadodara – 390 021 Email: cirp.srikanth@gmail.com Mob. No.: 8000334511
11.	Last date for submission of claims	26th July 2022 (14 days from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad bench, court room - II has ordered the commencement of a corporate insolvency resolution process of the Srikanth International Private Limited vide order CP (IB) No. 320/9/HDB/2021 on 30th June 2022 (received on 12th July 2022).

The creditors of Srikanth International Private Limited, are hereby called upon to submit their claims with proof on or before 26th July 2022 to the interim resolution professional at the address mentioned against entry No. 10.

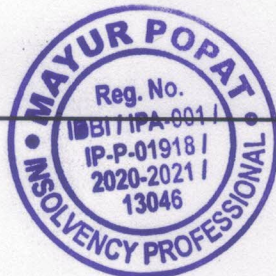
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14th July 2022

Place: Vadodara



Mayur

sd/-

Mayur Rajendrakumar Popat
Interim Resolution Professional
IBBI/IPA-001/IP-P-01918/2020-21/13046